

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 1112/2023 IA 872/2024 In C.P. (IB)/1153(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **BELL FINVEST INDIA LIMITED V/s**
 INTERCON CONTAINER SURVEY &
 COMMODITIES PVT. LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1112/2023 –

1. Mr. Kunal Kanungo, Advocate appeared for the Applicant.
2. Mr. Vishal Patil, Respondent no. 2 present.
3. Respondent no. 2 appears in person and undertook to co-operate the Resolution Professional in providing information.
4. Respondent no. 1 is also directed to continue co-operation extended to them.
5. In view of the undertaking by the Respondent no. 2, **IA No. 1112/2023** is **disposed of.**

IA No. 872/2024 –

1. Mr. Kunal Kanungo, Advocate appeared for the Applicant.
2. Mr. Vinit J. Mehta, Advocate appeared for the Respondent.
3. Learned Counsel for the Respondent seeks some time to file reply.

4. Learned Counsel for the applicant submits that they are ready to proceed with the application even without considering the reply which has been served by the Respondent yesterday.
5. Heard both parties.
6. We note that the Respondents have alleged that relevant documents to substantiate their claim was not placed before them. Accordingly, RP is directed to provide statement of their claim along with documents to substantiate the same.
7. Learned Counsel for the Applicant informs that Rs. 3,86,625/- so far have been incurred towards CIRP process. Learned Counsel Mr. Aniruth Purusothaman appeared and submitted to assist the court that he was CoC part of the meeting and in that meeting, Applicant was also present and some settlement for the Rs. 3 Lakhs was also agreed. Accordingly, This Bench directs Respondent to verify claim of the Respondent and settle the expenses of Rs. 3 Lakhs as verified.
8. Learned Counsel CoC further denies the receipt of the invoice to substantiate their claim in accordance with all the face. Applicant is directed to place on record copy of the invoice in support of this amount and Respondent shall pay forthwith amount within 15 days.
9. Resolution Professional is directed to file note on the services provided by him during the CIRP period.
10. List this IA on **17.05.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)